## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 24/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.05.2017

Name of the Company:

Capital Partners

V/s.

Reliance Defence & Engineering Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

NAVIN PAHWA

LM

PETITIONNER

1

FOR

5 GARGI VYAS

## ORDER

Learned Advocate Mr. Navin Pahwa with Learned Advocate Ms. Gargi Vyas present for Petitioner/ Operational Creditor. None present for Corporate Debtor.

Copy of the petition sent to the Corporate Debtor. Date of hearing of the petition not informed to the Corporate Debtor.

Petitioner shall file the documents to show that Mr. Sunil Tandon is the authorised signatory.

Petitioner is directed to issue notice of date of hearing and serve copy of this order on the Corporate Debtor and file proof of service.

List the matter on 19.05.2017 for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 16th day of May, 2017.